

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.231/2001.

Tuesday this the 4th day of February 2003.

CORAM:

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

P.Vasundaramma, C 8 Velloor,
Panicker's Lane,
Sasthamangalam, Thiruvananthapuram-695 010,
SMI (NCC/GCI/714),
No.1 Kerala Girls Bn.NCC.

Applicant

(By Advocate Shri Thottathil B.Radhakrishnan)

Vs.

1. Director General NCC,
Directorate General NCC,
West Block IV, RK Puram,
New Delhi-110 066.
2. Deputy Director General NCC (K&L),
Thiruvananthapuram-695 010.
3. Group Commander, NCC Group Head Quarters,
Sasthamangalam, Thiruvananthapuram-695 010.
4. Commanding Officer, No.1 Kerala Girls Bn.NCC,
D-5 Jawahar Nagar,
Thiruvananthapuram-695 041.
5. SMI T.J.Selin (NCC/GCI/711),
1(K) Girls Indep Coy NCC, Cherthala-688 524.
6. SMI Jalaja Bai (NCC/GCI/709),
5(K) Girls Bn.NCC, Changanacherry-686 101.
7. Union of India represented by the
Secretary to the Government of India
in the Ministry of Defence,
New Delhi-11.

Respondents

(By Advocate Shri S.K.Balachandran, ACGSC(R.1-4 and 7)
(By Advocate Shri P.Santhosh Kumar (R.5 & 6)

The application having been heard on 4.2.2003,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant aggrieved by A-X proceedings
No.12209/HQNCC/PERS(C) dated 9.2.2001 issued by the Office of the
1st respondent and A-III letter No. 12209/HQNCC/Pers(C) dated



7.2.2001 issued by the Director General NCC to the NCC Directorate, Kerala, Trivandrum by which she had not been promoted as Under Officer Instructor and her representation had been replied respectively, filed this O.A. seeking the following reliefs:

- i. Call for records leading to Annexure A-10 and set aside the same in so far as it orders promotion of respondents 5 and 6 as UOI.
- ii. Call for the records leading to Annexure A3 and quash the same and direct respondents 1 to 4 to consider the case of the applicant for being promoted as UOI and promote her to her due vacancy unless she is found to be unfit.
- iii. To issue such other directions and grant such other reliefs as may be deemed fit and necessary to render justice to the applicant; and
- iv. To award costs of these proceedings to the applicants.

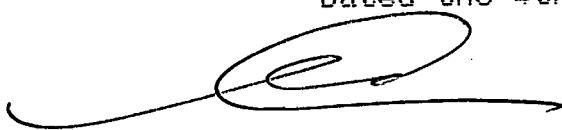
2. The applicant advanced a number of grounds in support of her claims. The respondents 1 to 4 and 7 filed reply statement resisting the claim of the applicant. Respondents 5 & 6 filed separate reply statement. The applicant filed a rejoinder and an additional reply statement was filed by the respondents 1 to 4 and 7.

3. When the O.A. was taken up to-day for final hearing, learned counsel for the applicant submitted that, the applicant has since been promoted as Under Officer Instructor in NCC and therefore she does not wish to press this O.A.

A handwritten signature in black ink, appearing to be a stylized form of the letters 'A' and 'J'.

4. In the light of the above submissions made by the learned counsel for the applicant, we dismiss this O.A. as not pressed. No costs.

Dated the 4th February, 2003.



K.V.SACHIDANANDAN
JUDICIAL MEMBER



G.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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